

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.2198/2019**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.27.06.2019/NCLAT/UR/822**

**In the matter of:**

Mr. Vishal Vijay Kalantri ..... Appellant

Versus

DIGHI Ports Ltd. & Ors. .... Respondents

Appearance: Ms. Aditi Phatak, Advocate for the Appellant.

**16.07.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 27.06.2019 and the Office after scrutiny of the Memo of Appeal on 28.06.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 15.07.2019. It is stated in the Interlocutory Application (IA) that the Appellant was given legal advice to refile the present appeal after the proceedings before the National Company Law Tribunal, Mumbai Bench on 02.07.2019. Hence, there is delay of 10 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 17.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar